

GOVERNMENT OF PUNJAB
DEPARTMENT OF EXCISE AND TAXATION

Notification

The 26th March, 2012

No. G.S.R. 15/P.A.1/1914/Ss. 16, 17, 18 and 58/Amd.(23)/2012.—In exercise of the powers conferred by sections 16, 17, 18 and 58 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following Orders, without previous publication, further to amend the Punjab Liquor, Import, Export, Transport and Possession Orders, 1932, namely :—

ORDERS

1. (1) These orders may be called the Punjab Liquor, Import, Export, Transport and Possession (First Amendment) Orders, 2012.

(2) They shall come into force on and with effect from the first day of April, 2012.

2. In the Punjab Liquor, Import, Export, Transport and Possession Orders, 1932 (hereinafter to as the said orders) in orders, 3-A, 11 and 12, after the word "duty" wherever occurring, the words "or extra license fee and other chargeable levies" shall be inserted.

3. In the said orders, after order 23-A, the following shall be inserted, namely :—

"23-B. The provisions of these orders in so far as they relate to the Import, Export, Transport and Possession of liquor shall apply to the Central Reserve Police Force and Indo-Tibetan Border Police personnel as well."

A. VENU PRASAD,

Secretary to Government of Punjab,
Department of Excise and Taxation.